

**WORKMEN'S COMPENSATION  
(AMENDMENT) BILL\***

(Amendment of Section 2)

SHRI P. RAJAGOPAL NAIDU (Chittoor): I beg to move for leave to introduce a Bill further to amend the Workmen's Compensation Act, 1923.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Workmen's Compensation Act, 1923."

*The motion was adopted.*

SHRI P. RAJAGOPAL NAIDU: I introduce the Bill.

**CODE OF CRIMINAL PROCEDURE  
(AMENDMENT) BILL\***

(Amendment of First Schedule)

SHRI K. T. KOSALRAM (Tiruchendur): I beg to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973."

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure 1973."

*The motion was adopted.*

SHRI K. T. KOSALRAM: I introduce the Bill.

**TOBACCO BOARD (AMENDMENT)  
BILL\***

(Amendment of Section 4)

SHRI P. RAJAGOPAL NAIDU (Chittoor): I beg to move for leave to introduce a Bill to amend the Tobacco Board Act, 1975.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Tobacco Board Act, 1975."

*The motion was adopted.*

SHRI P. RAJAGOPAL NAIDU: I introduce the Bill.

**CONSTITUTION (AMENDMENT)  
BILL\***

(Substitution of article 335)

SHRI K. RAMAMURTHY (Dharmapuri): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI K. RAMAMURTHY: I introduce the Bill.

**CONSTITUTION (AMENDMENT)  
BILL\***

(Amendment of Seventh Schedule)

SHRI K. T. KOSALRAM (Tiruchendur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI K. T. KOSALRAM: I introduce the Bill.

**CONSTITUTION (AMENDMENT)  
BILL\***

(Amendment of articles 341, and 342)

SHRI PURNA SINHA (Tezpur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI PURNA SINHA: I introduce the Bill.

\*Published in Gazette of India Extraordinary, Part II, section 2, dated 18-11-77.